

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

Original Application No. 101 of 2022 (SZ)

IN THE MATTER OF:

Green Society, Costal Corridor,
Nellore District.

...Applicant(s)

Versus

The MOEF & CC,
Rep by its Director,
New Delhi and Others

...Respondent(s)

ACTION TAKEN REPORT OF THE 5TH RESPONDENT
ENRIRONMENTAL ENGINEER, REGIONAL OFFICE TIRUPATI
ANDHRA PRADESH POLUTION CONTROL BOARD

Date: 09.12.2025

K. Ravindranath

M/S. K. RAVINDRANATH
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD

No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030

Mobile No.9840057777

E-mail : ravindranath.kilari@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 101 OF 2022 (SZ)

Action taken report of the APPCB in compliance with Hon'ble NGT Order dt. 27.10.2025 in O.A. No. 101 of 2022 (SZ) filed by M/s. Green Society, Coastal Corridor in the matters of Silica Sand mining at Chillakur (M), Tirupati District.

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Date. 09.12.2025

C. Raj Sekhar
9/12/2025

Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office: Tirupati

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: TIRUPATI

Preamble

M/s. Green Society, Coastal Corridor, Tirupati district, filed Original Application No. 101 of 2022 before the Hon'ble National Green Tribunal, Southern Zone, Chennai, against certain silica sand mines in Chillakur Mandal, Tirupati district.

Hon'ble NGT order dated 24.04.2025:

The Hon'ble NGT vide order dated. 24.04.2025 has directed as follows:

1. Today, there is no representation for the applicant.
2. Despite our earlier order and caution that reports would be accepted only upon payment of costs, Respondents No. 11 to 15 have treated the matter lightly and delayed filing their reports. Accordingly, they are directed to pay a sum of Rs . 20,000/- (Rupees Twenty Thousand only) each to Andhra Pradesh Pollution Control Board within a period of 30 days and submit proof of payment along with their respective reports.
3. The said amount shall be utilized for the purpose of tree plantation in the said village.
4. The Registry is directed to accept the reports only upon confirmation of the payments, as directed above.
5. Let the latest report of the Mines & Geology Department - Andhra Pradesh and Andhra Pradesh Pollution Control Board be filed before the date of next hearing.
6. Post the matter on 26.06.2025 for final hearing."

A copy of the Hon'ble NGT order dated. 24.04.2025 is herewith enclosed for kind perusal as Annexure-II.

In compliance with the Hon'ble NGT order dt. 24.04.2025, the Respondent Nos. 11th, 13th, 14th and 15th have paid Rs. 20,000/- each to the Board. The details of the DDs are as below:

Sl.No.	Respondent Number	DD No.	DD Date	Amount (in Rs.)
1.	Respondent 11	493807	06.06.2025	20,000/-
2.	Respondent 13	000894	13.06.2025	20,000/-
3.	Respondent 14	493809	06.06.2025	20,000/-


 ENVIRONMENTAL ENGINEER
 A.P. Pollution Control Board
 Regional Office: TIRUPATI

4.	Respondent 15	493808	06.06.2025	20,000/-
	Total:			80,000/-

Subsequently, the Hon'ble NGT vide order dated. 26.06.2025 has directed as follows :

7. *Barring the 12th Respondent, all other private parties [Respondents No.11, 13, 14, and 15] have paid their respective fine amounts, totalling to a sum of Rs.80,000/- (Rupees Eighty Thousand only). As directed in the earlier order, the said amount shall be utilized for tree plantation in Ballavolu, Momidi, and Vellapalem villages of Tirupati District, where the sand mining activity was carried out by the private respondents.*

8. *The APPCB is directed to file a report detailing the utilization of the said amount for tree plantation, along with particulars of the plantation undertaken.*

9. *Post the matter on 22.08.2025.*

It is further submitted that the Hon'ble NGT vide order dt 22.08.2025 directed the following:

"1. The report from the Andhra Pradesh Pollution Control Board, as sought for by this Tribunal vide order dated 26.06.2025, is yet to be filed.

2. As a last chance, the APPCB is directed to file the report before the date of next hearing, failing which, the same will be received only on payment of cost.

3. Post the matter on 27.10.2025."

In compliance with the Hon'ble NGT orders dt. 26.06.2025, the Andhra Pradesh Pollution Control Board has procured Plants from Kadiyam, about 400 plants of various species i.e., Plethopharam, Neem, Mahagony, Bahunia, Casiosomia, Legastomia, with a height of 6feet and 60 plants of Gulmohar, Neem, Legastomia with height of about 20feet, to carry out plantation at Ballavolu, Momidi, and Vellapalem villages of Tirupati District. Those plants were placed at the respective villages and are yet to be planted. Due to heavy winds & Cyclone, these are kept at the site and will be planted within a week.

It is further submitted that, the Hon'ble NGT vide order dt. 27.10.2025 directed the following:

C. Raj Sekh
9/12/2025

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: TIRUPATI

"1. In compliance with the earlier direction, the report of the Andhra Pradesh Pollution Control Board (APPCB) has been filed.

2. The report states that the APPCB has procured about 400 saplings of various species from Kadiyam. These saplings are proposed to be planted in three villages of Tirupati District. It is further stated in the report that due to adverse weather conditions, including strong winds and a cyclone, the plantation could not be completed.

3. The learned counsel, Mr. K. Ravindranath, appearing for the APPCB, undertakes to complete the plantation and thereafter file an additional report along with photographs.

4. Post the matter on 10.12.2025."

In compliance with the Hon'ble NGT orders dt. 27.10.2025, the Andhra Pradesh Pollution Control Board has planted about 400 plants of various species i.e., Plethopharam, Neem, Mahagony, Bahunia, Casiosomia, Legastomia, with a height of 6feet and 60 plants of Gulmohar, Neem, Legostomiawith height of about 20 feet at Ballavolu, Momidi, and Vellapalem villages of Tirupati District. Photographs are herewith enclosed for kind perusal.



Date: 09.12.2025

**ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board,
Regional office, Tirupati**

**ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: TIRUPATI**

Item No.04:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No. 101 of 2022 (SZ) &
I.A. No.79 of 2025(SZ)**

IN THE MATTER OF:

Green Society, Costal Corridor,
Nellore District.

...Applicant(s)

Versus

The MOEF & CC,
Rep by its Director, New Delhi and Ors.

...Respondent(s)

Date of hearing: 27.10.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): Mr. Kambhampati Ramesh Babu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2, R3 & R6 to R10.
Mr. K. Ravindranath for R4 & R5.
Mr. F. Ukkash for R11.

ORDER

1. In compliance with the earlier direction, the report of the Andhra Pradesh Pollution Control Board (APPCB) has been filed.

2. The report states that the APPCB has procured about 400 saplings of various species from Kadiyam. These saplings are proposed to be planted in three villages of Tirupati District. It is further stated in the report that due to adverse weather conditions, including strong winds and a cyclone, the plantation could not be completed.

3. The learned counsel, Mr. K. Ravindranath, appearing for the APPCB, undertakes to complete the plantation and thereafter file an additional report along with photographs.

4. Post the matter on 10.12.2025.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.101/2022(SZ) &
I.A.No.79/2025(SZ)
27th October, 2025. AD.







